

**Collection of arrears of Income-tax**

769. SHRI K. BALADHANDAYU-  
THAM:  
SHRI NAWAL KISHORE  
SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) the steps taken to speed up the collection of outstanding Income-tax arrears;

(b) whether as a result of these steps, there has been any improvement in the collection of arrears in the past two years;

(c) if so, the improvement made in the last two years; and

(d) what is the total amount of outstanding Income-tax arrears as on 31st December, 1972?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): (a) The various steps taken to speed up the collection of outstanding Income-tax arrears are given in the attached statement

(b) Yes, Sir.

(c) (i) The reduction in the amount of arrears of Income-tax as a result of the steps initiated as mentioned in (a) above, during the last two financial years is as follows:

Financial Year	Amount
(In crores of Rupees)	
1970-71 . . .	328.45
1971-72 . . .	303.64

(ii) In spite of the fact that during the last two years much larger demands were raised and collections made as compared to earlier years,

the net arrears were reduced as the following figures will show:—

(In crores of Rupees)

Financial Year	Demand raised	Budget collection during the year	Net arrear at the end of the year
1970-71 . . .	781	839.64	499.68
1971-72 . . .	1217	1002.57	438.60

(d) Information regarding the total amount of income-tax arrears as on 31st December, 1972 is being collected and will be laid on the Table of the House as early as possible.

**Statement**

During the recent years, the Government has taken the following specific measures to speed up collections of outstanding income-tax arrears:—

(1) Prior to 1961, recovery of tax arrears was done by State authorities who often failed to evince sufficient interest in the collection of revenue. The 1961 Act, therefore, incorporated a self-contained Revenue Code and made provision for Tax Recovery Officers who could be Departmental Officers. Tax recovery work has been almost fully taken over in all the charges of Commissioners of Income-tax.

(ii) Introduction of the scheme of functional distribution of work. Here the collection of taxes is made the specific function of one or more Income-tax Officers in the Range. 125 Income-tax Officers all over India are attending exclusively to this work.

- (iii) Acceptance of crossed cheques by the Department and opening of special receipt counters for this purpose in the Income-tax Offices.
- (iv) Publication of names of assessees who are defaulters in the payment of taxes over certain prescribed limits.
- (v) Arrear Clearance Fortnights are being observed all over the country. During the period, special emphasis is laid on carrying emphasis is adjustments/rectifications, giving effect to appellate orders and collecting the net demand due from the assessees.
- (vi) 173 officers of the Income-tax Department have been appointed as Tax Recovery Officers all over India. 5 officers of the status of Commissioners of Income-tax and a number of additional commissioners of Income-tax are working as Tax Recovery Commissioners.
- (vii) The time limit for completing the assessments has been reduced to two years after the end of the assessment year.
- (viii) The Wanchoo Committee have made a number of recommendations which are under examination.

**Selection of Pilots in Indian Airlines**

770. SHRI K. BALADHANDAYUTHAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether applications were invited by the Indian Airlines for the posts of Pilots upto the 17th January, 1972;

(b) if so, the number of applications received, the number of applicants called for interview and the number of applicants selected;

(c) the basis on which selection was made; and

(d) whether any reservation was made to accommodate the dependents of war casualties?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Indian Airlines had invited applications for the posts of Pilot up to 11-2-1972.

(b) 590 applications were received, 426 candidates, who were eligible, were called for interview and 55 have been selected.

(c) The candidates were put through a test by a senior psychologist and then interview by a board of aviation and technical experts.

(d) No, Sir

**Proposal to acquire more Avros for Indian Airlines**

771 SHRI BHAGWAT JHA AZAD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to acquire more Avros for Indian Airlines; and

(b) what steps are being taken to improve on the past performance of this aircraft?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Indian Airlines have placed an order with Hindustan Aeronautics Ltd, Kanpur for 10 more HS-748 aircraft, out of which 3 have been delivered.

(b) Indian Airlines are strictly following the instructions with regard to the maintenance of the aircraft and embodying modifications prescribed by the manufacturers from time to time.

**Training of Staff for Projection of Expansion Programme of the Nationalised Banks**

772 SHRI BHAGWAT JHA AZAD: Will the Minister of FINANCE be pleased to state:

(a) whether the Nationalised Banks have drawn up any plan for the